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(A)

OA-884/96

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| Serial No. of Order | Date of Order | Order with Signature | Office note as to action (if any) taken on order |
|---------------------|---------------|---|---|
| | | <p>Order dated 24.02.2003.</p> <p>Mr. P.K. Padhi Counsel for the applicant - is on accommodation for this week. Call this matter on 03.03.2003.</p> <p>Vice-Chairman</p> <p>Member</p> <p>3.3.03 Heard Shri P.K.Padhi, counsel for the applicant and Shri U.B.Mohapatra, learned Addl.Standing Counsel for the Respondents.</p> <p>In this O.A. the applicant has prayed to stay the disciplinary proceedings till the disposal of criminal proceedings.</p> <p>During pendency of this O.A., as has been disclosed by the counsels of both sides, the disciplinary proceedings has already been culminated in removing the applicant from service. In view of this, the O.A. is disposed of for having become infructuous. No costs.</p> <p>VICE-CHAIRMAN</p> <p>MEMBER (JUDICIAL)</p> | <p>MA. 11/97 praying for accommodation</p> <p>Pat 27/1 Bench</p> <p>Counter not filed</p> <p>11/4. Rights</p> <p>Order dt. 15.4.97</p> <p>None appears. Cause be filed by four weeks.</p> <p>15/4/97 Regd</p> <p>Counter not filed</p> <p>19.5.97 Regd</p> <p>Order dt. 20.5.97</p> <p>4 weeks time allowed to file counter.</p> <p>Registrar</p> |